

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S HAMSA DAIRY PRIVATE LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Hamsa Dairy Private Limited
2.	Date of incorporation of corporate debtor	03/03/2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15202AP2016PTC098421
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No.527, Muthukuru Village, Peddapanjani Mandal, Muthukuru, Andhra Pradesh, India - 517408.
6.	Insolvency commencement date in respect of corporate debtor	07/11/2025
7.	Estimated date of closure of insolvency resolution process	06/05/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ramanathan Bhuvaneshwari, IP Registration No: IBBI/IPA-002/IP-N00306/2017-18/10864
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore 560078 Email id – bhoona.bhuvan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore – 560078 Email: cirp.hamsadairy@gmail.com
11.	Last date for submission of claims	24/11/2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Hamsa Dairy Private Ltd. on 07/11/2025.

The creditors of M/s Hamsa Dairy Private Ltd. are hereby called upon to submit their claims with proof on or before 24/11/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: s/d

Date and Place :

Smt.Ramanathan Bhuvaneshwari
: 12/11/2025



FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S HANSA DAIRY PRIVATE LTD.	
RELEVANT PARTICULARS	
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2. Date of incorporation of corporate debtor	03/03/2016
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Vijayawada
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U15202AP2016PTC098421
5. Address of the registered office and principal office (if any) of corporate debtor	Survey No.527, Muthukuru Village, Peddapani Mandal, Muthukuru, Andhra Pradesh, India-517408.
6. Insolvency commencement date in respect of corporate debtor	07/11/2025
7. Estimated date of closure of insolvency resolution process	06/05/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ramanathan Bhuvaneshwari, IP Registration No: IBBI/IPA-002/IP-N00306/2017-18/10864
9. Address and e-mail of the interim resolution professional, as registered with the Board	C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore 560078 Email id - bhooana.bhuvan@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore - 560078 Email: cirp.hansadairy@gmail.com
11. Last date for submission of claims	24/11/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. Relevant Forms and Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Hansa Dairy Private Ltd. on 07/11/2025. The creditors of M/s Hansa Dairy Private Ltd. are hereby called upon to submit their claims with proof on or before 24/11/2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Name and Signature of Interim Resolution Professional: Sd/- Smt.Ramanathan Bhuvaneshwari Date and Place: 12/11/2025

CORRIGENDUM- E-Auction Sale Notice
This is to inform the public that in our advertisement published on 28-10-2025 in Business Standard and Mana Telangana Newspapers, in the accounts of 1) Mr. Dakuri Ashok and Mrs. Dakuri Usha Rani and 2) Mrs. Alapati Bharathi Vijayarsi and Mr. Alapati Srinivas Kumar, the auction website was incorrectly mentioned as mtcccommerce.com. The correct website for the auction is Baanknet.com. We regret any inconvenience caused due to this error.
Sd/-Authorised Officer, UCO Bank, Madhapur Branch

NOTICE
NOTICE is hereby given that the share certificate for 1800 Equity Shares bearing Certificate No. 3633, Folio no. CFL124765 and distinctive nos. from 2882073 to 2883872 of Coromandel International Ltd standing in the name of Mr. Gadahad Raghurama Rao has been lost or mislaid and the undersigned has applied to the company to issue duplicate Certificate for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the company at its Registered office at Coromandel House, 1-2-10, Sardar Patel Road, Secunderabad, Telangana, 500003 within 15 days from this date else the company will proceed to issue duplicate Certificate.
Name of the Applicant: Mr. Gadahad Raghurama Rao Date: 12.11.2025

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Business Standard Insight Out

GKW LIMITED
CIN: L27310WB1931PLC007026
Registered Office: Administrative Building, 1st Floor, 97, Andul Road, Howrah-711103, West Bengal
Phone no: 033-26685247/033-26684763
E-mail id: gkwro@gkw.in Website: www.gkwlimited.com

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2025

Particulars	Quarter ended		Year ended
	30th September, 2025	30th September, 2024	31st March, 2025
	(Unaudited)	(Unaudited)	(Audited)
Total Income from operations	1,373.64	1,461.95	3,663.04
Net Profit for the period before tax	(1,310.15)	939.98	(1,231.60)
Net Profit for the period after tax	(1,558.94)	668.68	(1,846.90)
Total Comprehensive Income for the period comprising of Profit for the period (after tax) and Other Comprehensive Income (after tax)	(1,996.99)	23,958.79	21,292.20
Paid-up Equity Share Capital (Face value Rs. 10/- per share)	596.65	596.65	596.65
Other Equity excluding Revaluation Reserves	-	-	34,851.11
Earnings per share - Basic & Diluted (in Rupees) (* not annualised) (Face value Rs. 10/- per share)	*26.13	*11.21	(30.95)

Notes:
1. The Audit Committee has reviewed the above Unaudited results at its meeting held on November 11, 2025 and the Board of Directors has approved the above results at its meeting held on November 11, 2025 and the Statutory Auditors have reviewed the financial results for the quarter and half-year ended September 30, 2025.
2. The above is an extract of the detailed format of Unaudited Financial Results for the quarter and half-year ended September 30, 2025 filed with the National Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
3. The full format of Unaudited Financial Results for the quarter and half-year ended September 30, 2025 along with notes and Auditors' Report thereon are available on the National Stock Exchange website (www.nseindia.com) and on Company's website (www.gkwlimited.com) and can also be accessed by scanning the Quick Response Code provided below.
By Order of the Board For GKW Limited
K. K. Bangur (Chairman)
DIN: 00029427
Date : November 11, 2025
Place : Kolkata

AMBICA AGARBATHIES AROMA & INDUSTRIES LIMITED
CIN:L24248AP1995PLC020077
Regd Office : Sankar Towers, Power pet, Eluru, West Godavari Dist Andhra Pradesh-534002.

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE SECOND QUARTER ENDED 30.09.2025 (Rs. In Lakhs)

Sl. No.	PARTICULARS	QUARTER ENDED 30-09-2025	HALF YEAR ENDED 30-09-2025	QUARTER ENDED 30-09-2024
		Unaudited	Un-Audited	Un-Audited
1	Total income from operations (net)	3,677.32	6,865.47	3,493.41
2	Net Profit / (Loss) for the period (before tax, exceptional and/or Extraordinary items)	124.70	276.41	125.01
3	Net Profit / (Loss) for the period before tax (after exceptional and/or Extraordinary items)	124.70	276.41	125.01
4	Net Profit / (Loss) for the period after tax (after exceptional and/or Extraordinary items)	93.34	206.87	92.97
5	Total comprehensive income for the period (comprising profit / (loss) for the period (after tax) and other comprehensive income (after tax))	93.34	206.87	92.97
6	Equity Share Capital	1,717.74	1,717.74	1,717.74
7	Other Equity (excluding Revaluation Reserve)	-	-	-
8	Earnings per share (before extraordinary items) (of Rs. 10/- each)			
	(a) Basic	0.54	1.20	0.54
	(b) Diluted	0.54	1.20	0.54

Note:
The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange websites, i.e. BSE Limited at www.bseindia.com and NSE Limited at www.nseindia.com
For Ambica Agarbathies Aroma & Industries Limited
Sd/- Ambica Krishna
Chairman and Managing Director
Place: Eluru
Date : 11-11-2025

STATE BANK OF INDIA
Stressed Assets Recovery Branch (Code-05172)
2nd Floor, TSRTC Commuter Amenity Centre, Bus Terminal Complex, Koti, Hyderabad-500095, T.S. E-Mail: sbi.05172@sbi.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of State Bank of India, the secured creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on 26-11-2025, for recovery of Rs.1,16,28,810/- (Rupees One Crore sixteen lakh twenty eight thousand eight hundred ten only) as on 07-11-2025, as per the final order dated 19-07-2023 in OA/139/2023, together with further interest from 08-11-2025 plus expenses and costs there on, due to the State Bank of India from the Borrower : M/s. SRI TARAKARAMA INDUSTRIES, (Represented by its partners- Smt. Lingampally Vijaya Lakshmi & Shri Lingampally Pavan Kalyan), D.No.4-120, Gandhi Nagar, Near Janagam Cross Road, Suryapet (PO) & (Mo), Suryapet District, Telangana-508213. Guarantors : (1) Shri Lingampally Pavan Kalyan, S/o. Dasharada Ramulu, D.No. 1-46, Gandhi Nagar, Near Janagam Cross Road, SURYAPET, Telangana- 508213. (2) Smt. Lingampally Vijaya Lakshmi, W/o Dasharada Ramulu, D.No.1-46, Gandhi Nagar, Near Janagam Cross Road, SURYAPET, Telangana- 508213. Account Nos.:39645288145, 40469803100 & 39764779464
The reserve price will be Rs. 6,30,00,000/- (Rupees six crore thirty lakh only) and the earnest money deposit will be Rs. 63,00,000/- (Rupees sixty three lakh only).
SHORT DESCRIPTION OF THE IMMOVABLE PROPERTY WITH KNOWN ENCUMBRANCE, IF ANY.
All that Piece and Parcel of the Land with Commercial Building bearing D.No.4-120, Survey No.484, admeasuring Ac. 0-16 Guntas Equals of Total 1936.00 Sq. Yards Gandhi Nagar, Janagam Road Suryapet, Suryapet Municipality & Grama panchayathi Revenue Limits and Suryapet Mandal & Mandal Parishat Suryapet District Telangana standing in the name of Sri Lingampally Vijaya Lakshmi, W/o. Dasharada Ramulu (Sale Deed No. 790/1993, SRO Suryapet) and within the following boundaries: NORTH : Land of Podile Janakammam, SOUTH: Land of Venkata Ram Narasimha Reddy, EAST : NH-65 & WEST : Land of Raparathi Veera Swami.
Reserve Price Rs. 6,30,00,000/-, EMD: Rs. 63,00,000/-, Bid Increment Amt:Rs. 1,00,000/- Auction Date: 26-11-2025, Auction Time: 1:00 PM to 5:00 PM. EMD Last Date: 26-11-2025 upto 3:00 PM, PROPERTY ID : SBIN200050454858

KNOWN ENCUMBRANCE, IF ANY - NIL
Note:
● If the auction is cancelled for any reason whatsoever, the buyer's recourse is limited to a refund of the bid amount, without interest or additional compensation. The e-auction will be conducted through Bank's approved service provider M/s. SISL Infotech Pvt. Ltd. at their web portal https://www.baanknet.com. The interested bidders shall ensure that they get themselves registered on the e-auction website and deposit earnest money in the virtual wallet created by service provider as per guidelines provided on https://www.baanknet.com
The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid documents, Training/ Demonstration, Terms & conditions on online Inter-se Bidding etc., may visit the website https://www.baanknet.com
For detailed terms and conditions of the sale, please refer to the link provided in website https://www.baanknet.com
Enquiry: Smt. Sarala Kumari Kolakaluri, Chief Manager, Mobile No. 9292855645, Shri R. Loganathan, Manager, Mobile No. 9840589762
Date: 07-11-2025, Place: Hyderabad Sd/- Authorized Officer, State Bank of India, SARB-1, Hyd.

TATA CAPITAL HOUSING FINANCE LIMITED
Contact Address: 11th Floor, Tower A, Peninsula Business Park, Ganpat Rao Kadam Marg, Lower Parel, Mumbai 400 013 Contact No. (022) 66069383

DEMAND NOTICE
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").
Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Sr. No	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date	Date of Demand Notice and date of NPA
1.	TCHHF0567000100319642	Mr. YEEDA ANAND (Borrower) Mrs. YEEDA SUMATHI (Co borrower's)	Rs. 5,47,175/- (Rupees Five Lakh Forty Seven Thousand One Hundred and Seventy Five Only) as on 03-11-2025	03-11-2025 & 01-11-2025
2.	TCHHL0870000100268516 & TCHHN0870000100273254	Mr. KOYYA HARI BABU (Borrower) Mrs. KOYYA ADI LAKSHMI (Co borrower's)	Rs. 19,62,357/- (Rupees Nineteen Lakh Sixty Two Thousand Three Hundred and Fifty Seven Only) as on 03-11-2025	03-11-2025 & 01-11-2025
3.	TCHHF0462000100103406 & TCHHF0462000100288698	Mr. Katragadda Venkateswar Rao (Borrower) 1. M.S. Venkateswara Dairy Farm & 2. Mrs. Katragadda Padmavathi (Co Borrower's)	Rs. 25,45,251/- (Rupees Twenty Five Lakh Forty Five Thousand Two Hundred and Fifty One Only) as on 03-11-2025	03-11-2025 & 01-11-2025

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: Schedule - A For an extent of 35.76 sq.yds of site i.e., 1/13th undivided and unspecified share out of 465 sq.yds of site, Assessment No.1661, 1662 in S.No. 217 and 218 bearing D.No. 5-14-23/13, situated towards north side of (Previous Chitli Babu street), Samithi office street, Kothapeta, Veeravaram village, Tum. Tum Mandali, North Mandal, Tum SRO, Kakimada District, and bounded as follows: East: compound wall belongs to Appala Ramana Rao 93ft; South: Samithi office street 45ft; West: House, site belongs to Mangalappalli Venkata Rama Rao 93ft; North: house belongs to Bandaru Naga Bhushanam and others 45ft; Within the above boundaries an extent of 35.76 sq.yds of site i.e., 1/13th undivided and unspecified share out of 465 sq.yds of site with ordinary ways and with all easement rights etc., Schedule - B Within the above Schedule - A relating to Schedule - B in that constructed an Apartment under the Name and Style of "Vijaya Lakshmi", Flat No.505 in 5th Floor, with 790 sq.ft. of plinth area bearing Ass.No.1067009555, D.No.5-14-23/13, standing on the name of Mrs. Koyya Adi Lakshmi wife Settlement Deed No.14269/2023 and bounded as follows: East: steps way; South: open to sky; North: common area;

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: Schedule - A For an extent of 35.76 sq.yds of site i.e., 1/13th undivided and unspecified share out of 465 sq.yds of site, Assessment No.1661, 1662 in S.No. 217 and 218 bearing D.No. 5-14-23/13, situated towards north side of (Previous Chitli Babu street), Samithi office street, Kothapeta, Veeravaram village, Tum. Tum Mandali, North Mandal, Tum SRO, Kakimada District, and bounded as follows: East: compound wall belongs to Gogulamma Gavarraju and others; South: house belongs to Sheikh Hussain; West: house belongs to Chennamsetti Vakeelayya; North: house belongs to Memend Ratrikumar; Within the above boundaries site consisting of 242 sq.yards, along with RCC building bearing D.No.3-180 with doors, doorways, cupboards, etc along with all usual and easementary rights.
with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.
The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.
Sd/- Authorised Officer For Tata Capital Housing Finance Limited
Date: 12.11.2025

STATE BANK OF INDIA
Stressed Assets Recovery Branch (Code-05172)
2nd Floor, TSRTC Commuter Amenity Centre, Bus Terminal Complex, Koti, Hyderabad-500095, T.S. E-Mail: sbi.05172@sbi.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower/Guarantor, that the below described immovable properties mortgaged/charged to the Secured Creditor, the Constructive Possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on 28-11-2025 for the recovery of Rs.86,61,654/- (Rupees Eighty six lakh sixty one thousand six hundred fifty four only) as on 10-11-2025 plus accrued interest thereon from 11-11-2025 and other incidental charges, as per the decree in OA/36/2024, DRT-1, Hyderabad, due to the State Bank of India (Secured Creditor) from Shri Doma Krishna, S/o. Shri D. Balaiah, H. No. 1-6-112, Ram Mandir Road, Indira Nagar, Tandur, Ranga Reddy District. Account No. : 3771189075
The reserve price will be Rs. 51,03,000/- (Rupees Fifty One Lakh Three Thousand Only) and the earnest money deposit will be Rs. 5,10,300/- (Rupees Five Lakh Ten Thousand Three Hundred Only).
DESCRIPTION OF THE IMMOVABLE PROPERTIES
All that the residential Open Plot bearing No.26 admeasuring an extent area of 246 Sq. Yards or 206.13 Sq. Mtrs. in New Sy.No.228/13, Present Ward No.30, Old Ward No.2, situated at Gayathri Nagar, Suryaraopeta, Kakinada Municipal Corporation Area, Kakinada Urban Mandal, East Godavari District, Andhra Pradesh vide Registered Sale Deed Doc.No.2066/2018 dated 07.06.2018, Sub Registrar Office, Sarpavaram Bounded by: North: 40.0 or 12.19 Sq.mtrs., Place of Plot No.21, South: 40.0 or 12.19 Sq.mtrs., Road East: 55.06 or 16.91 Sq. Mtrs., Place of Plot No.25, West: 55.06 or 16.91 Sq. Mtrs., Place of Plot No.27.
Reserve Price: Rs.51,03,000/-, EMD: Rs.5,10,000/-, Bid Increment Amt: Rs.50,000/- Auction Date: 28-11-2025, Auction Time: 1:00 PM to 5:00 PM. Last Date and Time for EMD : 28-11-2025 upto 3:00 PM, Property Inspection: 17-11-2025 to 21-11-2025 (from 10.00 AM to 5 PM - with prior appointment) Property ID : SBIN200021854446
Note: If the auction is cancelled for any reason whatsoever, the buyer's recourse is limited to a refund of the bid amount, without interest or additional compensation. The payment of all statutory/ non-statutory dues, taxes, rates, assessments, charges, fees etc., owing to anybody shall be the sole responsibility of successful bidder only. The e-auction will be conducted through Bank's approved service provider M/s. PSB Alliance at their web portal https://www.baanknet.com. The interested bidders shall ensure that they get themselves registered on the e-auction website and deposit earnest money in the virtual wallet created by service provider as per guidelines provided on https://www.baanknet.com.
The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid documents, Training/ Demonstration, Terms & conditions on online Inter-se Bidding etc., may visit the website https://www.baanknet.com.
For detailed terms and conditions of the sale, please refer to the link provided in the Bank's approved service provider's website https://www.baanknet.com
For Enquiry: Shri R. Loganathan, Manager, Mobile No. 9840589762 & Smt. Sarala Kumari Kolakaluri, Chief Manager, Mobile No. 9292855645.
Date: 10-11-2025, Place: Hyderabad Sd/- Authorized Officer, State Bank of India, SARB-1, Hyd.

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property / properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HHLHYD00523636 1. MALAKA VARAHA MURALIDHAR 2. LAVETI VENKATA RAMESWARI (GUARANTOR)	ALL THAT PIECE AND PARCEL OF THE SEMI FINISHED HOUSE, GROUND FLOOR AND FIRST FLOORS, CONSTRUCTED ON PLOT NO.94 (NORTHERN PART), ADMEASURING AN AREA OF 183.5 SQ. YARDS, EQUIVALENT TO 153.42 SQ. MTRS., HAVING GROUND FLOOR PLINTH AREA 1106.02 SQ. FT. AND FIRST FLOOR PLINTH AREA 1106.02 SQ. FT. IN ALL 2212.04 SQ. FT. IN R. C. C. ROOF IN SURVEY NOS. 193, 194, 195 AND 196, SITUATED AT TURKAYAMJAL VILLAGE, ABDULLAPURMET REVENUE MANDAL, RANGA REDDY DISTRICT, UNDER TURKAYAMJAL MUNICIPALITY, VANASTHALIPURAM, HYDERABAD - 501510, TELANGANA	03.10.2025	Rs. 1,01,11,817.14/- (Rupees One Crore One Lakh Eleven Thousand Eight Hundred Seventeen and Paise Fourteen Only) as on 31.10.2025

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower. In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his / their liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law. Please note that in terms of provisions of sub - Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property." In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.
For SAMMAAN CAPITAL LIMITED (Formerly known as Indiabulls Housing Finance Ltd.)
Authorized Officer
Place : HYDERABAD

PURETROP FRUITS LIMITED
(Formerly Known as Freshrop Fruits Limited)
Reg. Office: A 603, Shapath IV, S. G. Road, Ahmedabad - 380015. Tel: 079 40307050-57
CIN: L15400GJ1992PLC018365, E-mail: info@puretrop.com, Website: www.puretrop.com

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON 30TH SEPTEMBER, 2025 (Rs. in Lakhs)

Particulars	Quarter ended		Half Year Ended		Year Ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2024	31.03.2025
	(Unaudited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)
Total income from operations (net)	2,691.06	2,956.79	3,565.70	5,647.85	6,681.52
Net Profit for the period (before tax and exceptional items)	373.48	58.64	(152.54)	432.12	17.26
Net Profit for the period before tax (after exceptional items)	373.48	58.64	(152.54)	432.12	17.26
Net Profit for the period after tax (after exceptional items)	355.86	1,530.21	(135.53)	1,886.07	1,503.07
Total Comprehensive Income for the period	(4.38)	2.71	(4.86)	(1.67)	(9.72)
Profit/ Loss for the period after comprehensive income	351.48	1,532.92	(140.39)	1,884.40	1,493.35
Equity Share Capital	796.99	796.99	796.99	796.99	796.99
Earning Per Share (of Rs. 10 each) (after extraordinary items)	4.47	19.20	(1.70)	23.66	18.86
Basic:	4.47	19.20	(1.70)	23.66	18.86
Diluted:	4.47	19.20	(1.70)	23.66	18.86

Notes:
(1) The above financial results have been reviewed by the Audit Committee and subsequently approved by the Board of Directors at their meeting held on November 11, 2025.
(2) The result has been prepared in accordance with the Indian Accounting Standards ("Ind AS") as prescribed under section 133 of the Companies Act, 2013 read with relevant rules issued thereunder.
(3) The above is an extract of the detailed format of Financial Results for the quarter ended on 30.09.2025, filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of the Stock Exchange i.e. www.bseindia.com and also on the Company's website www.puretrop.com
(4) Previous Year's figures have been regrouped, reclassified wherever considered necessary.
For, Puretrop Fruits Limited
Sd/- Ashok Motiani
Managing Director
Place: Ahmedabad
Date: 11.11.2025

Chola
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CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate office address:- Chola Crest, Super B, C54 & C55.4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032

POSSESSION NOTICE [(APPENDIX IV) [Under Rule 8(1)]
WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(2) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
Sl. No. Name and Address of the Borrowers & Loan A/c no. Date of Demand Notice O/S AMT Description Of The Property Possessed Date Of Possession
1. Loan Account Nos. LAP10E000103885
Mlr/Mrs. VELPURI VENKATA LAKSHMI
Mlr/Mrs. VELPURIDANAI AH
Both Are R/o:At. D.No.9-183, Pata Mallayapalem, Konidena, Marturu, Prakasam, A.P. Near Gangamma Temple, Prakasam, Andhra Pradesh - 523301
Also At: Door No. 14-179 (New) 14-96 (Old) Bhagyanagar 2nd Line, Near Government Hospital, Addanki Municipality, Addanki Mandapapata Dist Andhra Pradesh-523201
Rs.2108025/- (Rupees Twenty One Lakh Eight Thousand Five Only) as on 20-08-2025 And interest Thereon.
All that part and parcel of property situated, Bapatla District, Markapuram Registration District, Addanki S.R.O, Addanki Mandal, Addanki Nagar Panchayat Area, North Addanki S.No. 1091, Sarjeva Nagar Patimeda, Bhagya Nagar 4th lane, Assessment No. 1147005773, Old Door No. 14-96, New Door No. 14-179 where in RCC ground floor and ACC Shed on 1st floor and site bounded by: East: Site of Yarrakuchi Charanjeevi to this side 9.9 feet; North: Joint wall of this property abutting property of Grandhi Mohan and others to this side 66 feet. Within the boundaries an extent of 171.12 Sq. Yards or 59.74 Sq. Meters of site, wherein 338 Sq. Feet of RCC ground floor along with 190 Sq. Feet of ACC roof, 242 Sq. Feet ACC roof shed 1st floor, and 26 Sq. Feet of ACC Bathroom with all fixtures and easement rights.
Date: 06-11-2025
Place: Bapatla District
AUTHORIZED OFFICER
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Business Standard